

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1677 of 1997

Date of Decision: 19.12.1997

Between:

R. Anjaiah

AND

The General Manager,
Ordnance Factory Project,
Government of India,
Eddumailaram,
District Medak (A.P.)

.. Respondents

Counsel for the Applicant: Mr. P. Naveen Rao

Counsel for the Respondents: Mr. N.R. Devaraj

Coram:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

1. Heard Mr. Phaniraj for Mr. Naveen Rao for the applicant and Mr. W. Satyanarayana for Mr. N.R. Devaraj on behalf of the Respondents.

2. After carefully studying the contents of the O.A., I am of the opinion that there is no strength in any of the arguments and that this OA does not merit admission. It is noticed that the Respondents have duly complied with the directions issued in the earlier OA No. 970/95.

The OA is therefore disallowed at the admission stage.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 19th December, 1997
Dictated in the open court.

KSM


Deputy Registrar

09/12/97
I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 19-12-1997

ORDER/JUDGMENT.

M.A./R.A./C.A.No.

in

O.A.No. 1677/97

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed. *at the admission stage*

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

p.v.m.

